

ACT No. VIII OF 1926.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 26th February, 1926.)

An Act to amend the Steel Industry (Protection) Act, 1924, for the purpose of increasing the total amount payable by way of bounties under that Act in respect of railway wagons and of providing for the grant of bounties in respect of underframes for railway passenger carriages.

WHEREAS it is expedient to amend the Steel Industry (Protection) Act, 1924, for the purpose of increasing the total amount payable by way of bounties under that Act in respect of railway wagons and of providing for the grant of bounties in respect of underframes for railway passenger carriages; It is hereby enacted as follows:—

1. This Act may be called the Steel Industry (Amendment) Act, 1926. Short title.

2. In the preamble to the Steel Industry (Protection) Act, 1924 (hereinafter referred to as the said Act), the words " and bounties " shall be omitted, and after the words " to the said industry " the following words shall be inserted, namely:— Amendment of preamble to Act XIV of 1924.

" and the liability which may be incurred during that period in respect of bounties."

3. For section 4 of the said Act the following section shall be substituted, namely:— Substitution of new section for section 4, Act XIV of 1924.

" 4. (1) The Governor General in Council may pay by way of bounties— Bounties on railway wagons and underframes for carriages.

(a) in respect of iron or steel wagons ordered during the financial year commencing on the 1st day of April, 1924, by any railway administration as defined in section 3 of the Indian Railways Act, 1890, such sums, not exceeding in the aggregate a sum of thirteen lakhs and sixty thousand rupees, as he thinks fit, and

(b) in

Price 1 anna or 1½d.

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(b) in respect of iron or steel wagons and of underframes for railway carriages ordered after the 31st day of March, 1925, and before the 1st day of April 1927, by any such railway administration, such sums, not exceeding in the aggregate a sum of nineteen lakhs and forty thousand rupees, as he thinks fit.

(2) No bounty shall be payable in respect of any wagon or underframe, unless the Governor General in Council is satisfied—

(a) in the case of a wagon, that it is suitable for the public carriage of animals or goods on a railway in India,

(b) in the case of an underframe, that it is suitable for the erection thereon of a public carriage for the conveyance of passengers on a railway in India, and

(c) that a substantial portion of the component parts of the wagon or underframe has been manufactured in British India.

(3) The Governor General in Council may, by notification in the Gazette of India, prescribe the conditions subject to which and the manner in which the bounties referred to in sub-section (1) may be paid."

4. In section 5 of the said Act, for the words "or wagons" the words "wagons or underframes" shall be substituted.

Amendment of
section 5,
Act XIV of
1924.